

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**  
**FORTY-SECOND REPORT**

**Shri Krishnamoorthy Rao** (Shimoga): I beg to present the Forty-second Report of the Committee on Private Members' Bills and Resolutions.

12.05 hrs.

**WAKF (AMENDMENT) BILL\***

**The Minister of Petroleum and Chemicals (Shri Humayun Kabir)**: I beg to move for leave to introduce a Bill further to amend the Wakf Act, 1954.

**Mr. Speaker**: The question is:

"That leave be granted to introduce a Bill further to amend the Wakf Act, 1954."

*The motion was adopted.*

**Shri Humayun Kabir**: I introduce the Bill.

12.06 hrs.

**BUSINESS ADVISORY COMMITTEE**  
**TWENTY-SIXTH REPORT**

**Shri Rane** (Buldana): I beg to move:

"That this House agrees with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 21st April, 1964."

**Mr. Speaker**: Motion moved:

"That this House agrees with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 21st April, 1964."

**Shri S. M. Banerjee** (Kanpur): In this report, I find that only 5 hours have been allotted to the Constitution (Eighteenth Amendment) Bill of 1964. We know that this particular Bill has raised a public controversy in the country and 67 lawyers who are members of the Supreme Court Bar Council have also written to the Prime Minister. Even editorials have come in this regard. Not only according to me, but according to those eminent lawyers, this Bill is the most pernicious and mischievous piece of legislation. It would have been better if the Bill had been withdrawn and the Prime Minister....

**Mr. Speaker**: He must come to his point now.

**Shri S. M. Banerjee**: My point is only this, that this Bill should be given 10 hours instead of 5 hours. I move:

"That the time allotted for the Constitution (Eighteenth Amendment) Bill, 1964 be extended to 10 hours."

**Shri Sivamurthi Swamy** (Koppal): Mr. Speaker, Sir, repeatedly I have represented to you and to this House that now we are seriously discussing about the Fourth Five Year Plan, and there was a Commission called the Gulhati Commission appointed by the Government in connection with the water disputes which has given its report.

**Mr. Speaker**: We are only concerned with this motion which is before the House just at this moment and not anything else.

**Shri Sivamurthi Swamy**: I request the Government, through you, Sir, to allot some time to discuss this Gulhati